

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

STARRED QUESTION NO:144
ANSWERED ON:07.03.2013
UTILISATION OF MPLADS FUNDS
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the guidelines for MPLADS permit utilisation of funds for private colonies and societies;
- (b) if so, the details thereof;
- (c) whether any suggestions for amendments in the said guidelines have been received by the Government from Members of Parliament and if so, the details thereof;
- (d) whether any suggestions regarding amendment of the guidelines for provision of funds for private SC/ST colonies and societies have been received by the Government; and
- (e) if so, the details thereof and the action taken/proposed to be taken by the Government thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (e) A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (e) of Starred Question No.144 for answer in Lok Sabha on 07.03.2013

(a) & (b) The objective of the Members of Parliament Local Area Development Scheme (MPLADS) is to enable the Hon'ble Members of Parliament (MPs) to recommend works of developmental nature with emphasis on the creation of durable community assets based on the locally felt needs to be taken up in their constituencies.

Creation of assets for individual/family benefits is not permissible.

Contribution to colonizers/builders/developers, etc. to develop or maintain private colonies is not permissible.

Community infrastructure and public utility building works for registered societies/trusts are permissible, provided that the society/trust is engaged in social service/welfare activity and has been in existence for the preceding three years. The society/trust shall be a well-established, public-spirited, non-profit making entity, enjoying a good reputation in the area. One society/trust can receive maximum Rs.50 lakh in its life time. An Hon'ble MP can recommend maximum Rs. 1 crore in a year for societies/trusts.

(c) to (e) Suggestions from Hon'ble MPs for amendments in guidelines are received from time to time. They are duly examined for appropriate action, and the Hon'ble MP is informed of the facts and action taken.

Suggestions for allowing utilisation of funds for private SC/ST colonies & societies were received from Dr. Kirit P. Solanki, Hon'ble Member of Parliament (Lok Sabha). They were examined and the Hon'ble MP was informed that the objective of MPLADS is to enable the Hon'ble MPs to recommend works of developmental nature for creation of durable assets for the larger use of community. Creation of assets for individual/family benefits is not permissible. However, MPLADS funds can be used for infrastructure like roads, parks, water, sanitation and other common facilities for the community including SC and ST.